

✓ **Mr. Speaker:** He can have a discussion with me in the Chamber, if he likes.

Shri Raghavachari: It is not a matter for private talk. (*Interruptions*).

Mr. Speaker: I am proceeding to the next business Papers to be laid.

Shri M. S. Gurupadaswamy: On a point of order.....

Mr. Speaker: No points of order now.

Shri M. S. Gurupadaswamy: On a point of order...

Mr. Speaker: No points of order now. There is no point of order. He can discuss the matter with me in the Chamber.

Shri Raghavachari: May I submit that this kind of treatment is not justifiable.

The Deputy Minister of Commerce and Industry (Shri Kanungo): I beg to lay the following.....

Shri N. C. Chatterjee (Hooghly): Can you rule out the point of order?

Mr. Speaker: There is no point of order. It is no use insisting upon that thing, because there is no point of order.

Shri N. C. Chatterjee: We feel we are being gagged by you, and we feel that it is our duty to ventilate the legitimate grievances, and we are denied that right.

Mr. Speaker: That may be. I am not prepared to give consent to this motion, on the facts as disclosed by the hon. Minister.

Shri M. S. Gurupadaswamy: As a protest, I walk out. I do not want to be here.

Shri A. K. Gopalan (Cannanore): you must hear the point of order.

Mr. Speaker: I told him that he can come and have a talk with me in my Chamber.

Shri S. S. More: May I know under what rule?

✓ **Mr. Speaker:** I do not want to allow the floor of the House for the purposes of any argument whatsoever.

Shri S. S. More: With due deference to you, may I know the rule under which a Member who is out to raise a point of order should see you in your Chamber privately, because it is the privilege of the House to hear the point of order?

Mr. Speaker: Because, to be very frank and plain about it, I do not see what point of order can arise. I want to examine first as to whether there is a real point of order to justify Members taking up the time of the House. (*Interruption*). Order, order. That is not the way of conducting the proceedings. Now, papers to be laid on the Table.

Shri Kanungo: I beg to lay on the Table of the House the following papers under sub-section (2) of section 16

Shri A. K. Gopalan: May I make a submission?

Mr. Speaker: Later.

Shri A. K. Gopalan: We feel that after the ruling that has been given now, and the attitude that has been shown towards us, especially a Member of Parliament who had been involved in this, and who had sent some information, which information the Chair was not ready even to hear, we feel after being treated like this that it is better for us not to be present.

✓ **Mr. Speaker:** It is a choice of the hon. Members. I cannot yield to pressure tactics.

PAPERS LAID ON THE TABLE
TARIFF COMMISSION'S REPORT ON ZIP
FASTENER SEWING MACHINES AND
PICKERS INDUSTRIES AND GOVT. RESO-
LUTIONS THERETO.

The Deputy Minister of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy of each of

the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:

(i) Report of the Tariff Commission on the continuance of protection to the Zip Fastener Industry, 1954. [Placed in Library. See No. S—457/54.]

(ii) Ministry of Commerce and Industry Resolution No. 63 (1)-T.B./54, dated the 1st December, 1954. [Placed in Library. See No. S—457/54.]

(iii) Tariff Commission letter No. TC/ID/E/82-R, dated the 6th September, 1954, together with its endorsement dated the 10th September, 1954. [Placed in Library, See No. S—457/54.]

(iv) Report of the Tariff Commission on the continuance of protection to the Sewing Machine Industry, 1954. [Placed in Library, See No. S—458/54.]

(v) Ministry of Commerce and Industry Resolution No. 18(5)—T B./54, dated the 1st December, 1954. [Placed in Library. See No. S—458/54.]

(vi) Report of the Tariff Commission on the continuance of protection to the Pickers Industry, 1954. [Placed in Library, See No. S—459/54.]

(vii) Ministry of Commerce and Industry Resolution No. 26(1)-T. B./54, dated the 1st December, 1954. [Placed in Library. See No. S—459/54.]

NOTIFICATION MAKING FURTHER
AMENDMENT TO CINEMATOGRAPH
(CENSORSHIP) RULES, 1951

The Deputy Minister of Commerce and Industry (Shri Ksanungo): I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 3474, dated the 17th November, 1954, making certain further amendment to the Cinematograph Censorship) Rules, 1951. [Placed in Library, See No. S—460/54.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the Customs Notifications Nos. 87 and 118, dated the 21st August and 9th October, 1954 respectively, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953. [Placed in Library. See No. S—461/54.]

NOTIFICATIONS UNDER CENTRAL
EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following Central Excises Notifications, under section 38 of the Central Excises and Salt Act, 1944:

(i) Notification No. 36, dated the 31st August, 1954. [Placed in Library. See No. S—462/54.]

(ii) Notification No. 38, dated the 3rd September, 1954. [Placed in Library. See No. S—462/54.]

(iii) Notification No. 41, dated the 15th October, 1954. [Placed in Library. See, No. S—462/54.]

(iv) Notification No. 42, dated the 1st November, 1954. [Placed in Library. See No. S—462/54.]

With your permission, I like to add that the House may be interested to know that the last item relates to the integration of the former French territories with India. I think this is the first Notification to that effect, laid on the Table of the House.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE.

SIXTH REPORT

Shri Altekar (North Satara): I beg to present the Sixth Report of the Committee on Absence of Members from the sittings of the House.